

F. No. A-12023/1/2022-ADMIN-III (LA)

Government of India  
Ministry of Law & Justice  
Department of Legal Affairs

\*\*\*\*

Shastri Bhawan, New Delhi  
Dated the 20th September, 2022

To,

1. The Registrar General, Supreme Court of India, New Delhi.
2. The Registrars General of all High Courts.
3. The Secretary, Department of Revenue, North Block, New Delhi.
4. The Secretary, Ministry of Corporate Affairs.

Subject: Filling up of the posts of Vice-President and Members (Judicial/Accountant) in the Income Tax Appellate Tribunal (ITAT) - Circulation of vacancy circular for wide publicity.

\*\*\*\*

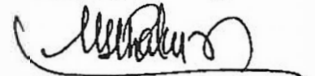
Sir/Madam,

I am directed to say that applications have been invited from eligible candidates to fill up the vacancies of Vice-Presidents and Members (Judicial/Accountant) in the Income Tax Appellate Tribunal (ITAT), vide Vacancy Circular No. F. No. A-12023/1/2022-ADMIN-III dated 19 September, 2022 and Circular No. F. No. A-12023/1/2021-ADMIN-III dated 19 September, 2022 respectively (copies enclosed).

2. It is requested that wide publicity about this recruitment process may be made among the eligible candidates.

Encl: As above.

Yours faithfully,



(US THAKUR)

(Director, Admn-III)

Tel No. 23381838

**Government of India  
Ministry of Law and Justice  
(Department of Legal Affairs)**

**RECRUITMENT NOTICE**

Online Applications are invited from eligible candidates for the following posts in the Income Tax Appellate Tribunal (ITAT):

<b>Sl. No.</b>	<b>Name of the Post</b>	<b>Number of Posts (Tentative)</b>
1	Vice-President	4
2	Member (Judicial)	18
3	Member (Accountant)	22

The last date for receipt of applications is as under:

- **Vice-President: 10th of October 2022;**
- **Members (Judicial & Accountant): 17th of October 2022.**

For details of vacancies, eligibility conditions, application form, terms and conditions and other details, please visit <https://legalaffairs.gov.in/itat-recruitment>

*Under Secretary, Admn. III Section, Room No.415-C, A Wing, Shastri Bhawan, New Delhi-110001*

भारत सरकार  
विधि और न्याय मंत्रालय  
(विधि कार्य विभाग)

भर्ती सूचना

आयकर अपीलीय अधिकरण (आईटीएटी) में निम्नलिखित पदों के लिए योग्य उम्मीदवारों से ऑनलाइन आवेदन आमंत्रित किए जाते हैं:

क्र.सं.	पद का नाम	पदों की संख्या (संभावित)
1	उपाध्यक्ष	4
2	सदस्य (न्यायिक)	18
3	सदस्य (लेखा)	22

आवेदन प्राप्त करने की अंतिम तिथि निम्नानुसार है:

- उपाध्यक्ष: 10 अक्टूबर, 2022
- सदस्य (न्यायिक और लेखा): 17 अक्टूबर, 2022

रिक्तियों, पात्रता शर्तें, आवेदन पत्र, नियमों और शर्तों और अन्य विवरणों के लिए, कृपया <https://legalaffairs.gov.in/itat-recruitment> पर देखें।

अवर सचिव, प्रशासन. III अनुभाग, कमरा नं. 415-सी, ए विंग, शास्त्री भवन, नई दिल्ली-110001

F. No.A-12023/1/2022-ADMIN-III  
Government of India  
Ministry of Law and Justice  
Department of Legal Affairs

\*\*\*\*\*

New Delhi-110001  
Dated, the 19<sup>th</sup> September, 2022

### Vacancy Circular

Subject:-	<b>Selection for the posts of Vice President in the Income Tax Appellate Tribunal (ITAT) - reg.</b>
-----------	---

\*\*\*

1. Tribunal: - The Income Tax Appellate Tribunal (ITAT) is an Appellate authority established under section 252 of the Income Tax Act 1961 to hear various appeals under the Income Tax Act, 1961. The headquarter of the Tribunal is situated at Mumbai and its Benches are situated at various cities in the country. A Vice President, upon being appointed carries an All India transfer liability.

2. Vacancy: - Applications are invited for the following existing and anticipated vacancies: The vacancies are tentative and may decrease or increase without prior notice.

Sl. No.	Name of the Post	Number of Posts (Tentative)
1	Vice President	4

3. Qualification:- The qualifications, eligibility, salary and other terms and conditions of the appointment of a candidate will be governed by the provisions of the Tribunal (Conditions of Service) Rules, 2021.

4. Procedure for Selection: - The Search-Cum-Selection Committee, constituted under the Tribunal Reforms Act, 2021 for recommending names for appointment to the said post, shall scrutinize the applications with respect to suitability of applicants for the posts by giving due weightage to qualification and experience of candidates and shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction.

5. Application Procedure:- Applications of eligible and willing officers are requested through proper channel (wherever applicable), and are accompanied with (i) bio-data in the proforma at **Annexure-I** (ii) Certificate to be furnished by the employer/ head of office/ forwarding authority as in **Annexure-II** (iii) clear photocopies of the up-to-date CR/APAR dossiers of the officers containing CR/APARs of at least five years (wherever applicable)



duly attested by a Group A officer (iv) cadre clearance (v) integrity certificate/clearance from vigilance and disciplinary angle as in **Annexure-III** (vi) statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years, **online** latest by **10.10.2022**.

Applicants can Log on to <https://legalaffairs.gov.in/itac-recruitment> to access the Online Application Portal.

6. No TA/DA will be admissible to the candidates to be called for interview/interaction. The candidates are required to make own arrangements.

7. Advertisement and Prescribed application form can be accessed from Ministry's website <https://legalaffairs.gov.in/itac-recruitment> and Tribunal's website <https://itac.gov.in>.

8. Incomplete applications and applications, received after due date without necessary Annexures, as mentioned above, will not be entertained.



(Saji Gopinath P)  
Under Secretary to the Govt. of India

**A-12023/1/2021-ADMIN-III**  
Government of India  
Ministry of Law and Justice  
Department of Legal Affairs

\*\*\*\*\*

New Delhi-110001  
Dated, the 19<sup>th</sup> September, 2022

**Vacancy Circular**

Subject:-	<b>Selection for the posts of Member (Judicial and Accountant) in the Income Tax Appellate Tribunal (ITAT) - reg.</b>
-----------	---

\*\*\*

1. Tribunal: - The Income Tax Appellate Tribunal (ITAT) is an Appellate authority established under section 252 of the Income Tax Act 1961 to hear various appeals under the Income Tax Act, 1961. The headquarter of the Tribunal is situated at Mumbai and its Benches are situated at various cities in the country. A Member, upon being appointed may be posted at any of the Benches of the ITAT and carries an All India transfer liability.

2. Vacancy: - Applications are invited for the following existing and anticipated vacancies: The vacancies are tentative and may decrease or increase without prior notice.

Sl. No.	Name of the Post	Number of Posts (Tentative)
1	Member (Judicial)	18
2	Member (Accountant)	22

3. Qualification:- The qualifications, eligibility, salary and other terms and conditions of the appointment of a candidate will be governed by the provisions of the Tribunal (Conditions of Service) Rules, 2021.

4. Procedure for Selection: - The Search-Cum-Selection Committee, constituted under the Tribunal Reforms Act, 2021 for recommending names for appointment to the said posts, shall scrutinise the applications with respect to suitability of applicants for the posts by giving due weightage to qualification and experience of candidates and shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction.

5. Application Procedure: -

- (a) Applications of all eligible candidates as per bio-data in the proforma at **Annexure-I** are required to be submitted **online latest by 17.10.2022**. Applicants can Log on to <https://legalaffairs.gov.in/itat-recruitment> to access the Online Application portal.



- (b) Eligible and willing officers are requested to apply online through proper channel (wherever applicable). The application of such applicants as per 5(a) above is to be submitted **online by 17.10.2022** and is to be accompanied with (i) Certificate to be furnished by the employer/ head of office/ forwarding authority as in **Annexure-II** (ii) clear photocopies of the up-to-date CR/APAR dossiers of the officer containing CR/APARs of at least last five years duly attested by a Group A officer (iii) cadre clearance (iv) integrity certificate/clearance from vigilance and disciplinary angle as in **Annexure-III** (v) statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years.

**In cases where Annexure II and III of the Form are required to be furnished for applicants as per 5(b) above, the same can be uploaded on the web portal <https://legalaffairs.gov.in/itac-recruitment> latest by 31.10.2022.**

6. No TA/DA will be admissible to the candidates to be called for interview/interaction. The candidates are required to make own arrangements.

7. Advertisement and Prescribed application form can be accessed from Ministry's website <https://legalaffairs.gov.in/itac-recruitment> and Tribunal's website <https://itac.gov.in>

8. Incomplete applications and applications, received after due date without necessary Annexures, as mentioned above, will not be entertained.

  
(Saji Gopinath P)

Under Secretary to the Govt. of India